

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 10 of 2013 & IA 29 of 2013

Dated : 3rd May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Association of Classified & Approved Hotel of Kerala ... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission & Anr.. Respondent(s)

Counsel for the Appellant (s) : Mr. Biji Mathew

Counsel for the Respondent (s): Mr. M.T. George
Ms. Kavitha for R.2

ORDER

The learned counsel appearing for the Appellant again seeks some time for filing the Rejoinder.

It is noticed that so many adjournments were granted earlier to the learned counsel for the Appellant for filing rejoinder. But rejoinder has not been filed.

However, we adjourn the matter as a last chance to **13.05.2013**. In the meantime, it is open to the learned counsel for the Appellant to file the rejoinder. It is made clear that no further adjournment will be granted.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/pg